

ITEM NO.41

COURT NO.14

SECTION II-D

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11660/2025

[Arising out of impugned final judgment and order dated 03-10-2024 in CRLA No. 85/2016 passed by the High Court of Kerala at Ernakulam]

PRINCE & ANR.

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

Date : 30-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Manas P Hameed, Adv.  
Mr. G Anto Robert, Adv.  
Ms. Ipsita Ojal, Adv.  
Mr. Anil Kumar K P, Adv.  
Ms. Mariyamma A. K., AOR

For Respondent(s) :Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
Mr. Mahabir Singh, Adv.  
Dr. Arunender Thakur, Adv.  
Mr. Anshul Saharan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the application for bail on 15.05.2026.

(RASHI GUPTA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)